

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-II**

**Item No. 209**  
**(IB)- 137(ND)2018**

**I.A/2397/2020 I.A/2396/2020 I.A/2395/2020 I.A/2335/2020**

**IN THE MATTER OF:**

**Power2SME Pvt. Ltd.**

**... Applicant/Petitioner**

**Vs.**

**Uttam Strips Ltd.**

**... Respondent**

**Under Section: 8 & 9 of IBC, 2016**

**Order delivered on 17.08.2020**

**CORAM:**

**SHRI. CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant : Mr. Ankur Mittal, Ms. Meera Murali, Mr. Varun  
Chopra, Mr. Gurtejpal Singh Advs. In  
I.A/2335/2020,**

**ORDER**

**IA 2395/2020, IA 2396/2020 & IA 2397/2020** : Counsel for the successful Resolution Applicant is present. One last opportunity is given to the IT Dept. for filing their reply in all the three IAs, failing which an appropriate order will be passed. Counsel for the Resolution Applicant is directed to send the copy of this order to the IT Dept. for information and necessary action. List this matter on 7<sup>th</sup> September 2020.



SAPNA

**IA 2335/2020** : Resolution Applicant prays for further time for filing reply.

Request is allowed with a direction to file the reply within a week. The other side may file rejoinder, if any. List the matter on 7<sup>th</sup> September 2020.

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**(L. N. GUPTA)**  
**MEMBER (T)**

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**(CH. MOHD.SHARIEF TARIQ)**  
**MEMBER (J)**